## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

## LOK SABHA STARRED QUESTION No. \*154 TO BE ANSWERED ON WEDNESDAY, THE 26<sup>TH</sup> JULY, 2017

#### eCourt System

### \*154. DR. RATNA DE (NAG) SHRI SHARAD TRIPATHI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes/has a proposal to start a compulsory e-Court system in all the districts of the country in the near future;
- (b) if so, the details thereof;
- (c) whether this initiative will help in speedy and transparent trial/disposal of the pending cases in various courts of the country;
- (d) if so, the details thereof; and
- (e) the time by which the Government is likely to implement the said system?

#### ANSWER

## MINISTER OF LAW & JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e): A Statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 154 FOR 26<sup>TH</sup> JULY, 2017

# **REGARDING eCOURT SYSTEM**

(a) & (b): The Government of India has an eCourt project as a Mission Mode Project for computerization of all the district and subordinate courts. Key features of the Project include delivery of the services; *inter alia*, case registration, cause lists, daily case status, and final order/judgment. Further, e-filing of cases, e-payment of court fees, process service through email and also through process servers having hand held devices, receipt of digitally signed copies of judgments are key services.

All the district and subordinate courts computerized under eCourts project have been linked to National Judicial Data Grid (NJDG), which is a common repository of case records across the country. The portal also provides online information to citizens including litigants such as details of case registration, cause list, case status, daily orders, and final judgments. Currently litigants can access case status information in respect of over 7 crore pending and decided cases and more than 4 crore orders / judgements pertaining to the computerized district and subordinate courts. As per information received from eCommittee of Supreme Court of India, funds have been released to 16089 courts till date for computerization. The High Court wise details of such district and subordinate courts are as under:

S.	Name of the High Court	No. of computerised courts
No.		
1.	Allahabad	1733
2.	Andhra Pradesh	1078
3.	Bombay	2079
4.	Calcutta	772
5.	Chattisgarh	340
6.	Delhi	427
7.	Gauhati	442
8.	Gujarat	1108
9.	Himachal Pradesh	118

S.	Name of the High Court	No. of computerised courts
No.		
10.	Jabalpur	1203
11.	Jammu And Kashmir	218
12.	Jharkhand m	351
13.	Jodhpur	978
14.	Karnataka	897
15.	Kerala	486
16.	Madras	988
17.	Orissa	509
18.	Patna	1025
19.	Punjab And Haryana	1018
20.	Sikkim	15
21.	Uttarakhand	185
22.	Tripura	62
23.	Manipur	30
24.	Meghalaya	27
	Total	16089

(c) to (e): The eCourts Project equips the Judiciary to use ICT enabled tools to improve court and case management. The availability of online database enables judiciary to plan court administration. It leads to making the justice delivery system across the country more transparent, more accessible and affordable. Availability of case data online imparts transparency to the functioning of courts and facilitates easy access of such data to lawyers and litigants. Thus, ICT enablement of courts increases efficiency of justice delivery system through organised and easy access to case information, and transparency is the eventual outcome. The eCourts Mission Mode Project is scheduled to culminate in 2019.